Supplementary Cause List-3 Sr. No. 1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 29/2020, EMG-CM No. 61/2020 & EMG-CM No. 62/2020.

Asia Qadir and another

.....Petitioner (s)

Through: - Mr. Suyash Singh Chandel, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and others

....Respondent(s)

Through: Mr. Raman Sharma, AAG for respondent Nos. 1 to 6 (on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 20.05.2020

EMG-CM No. 62/2020

The instant application has been filed by the petitioners seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioners shall do the needful within a period of three days from the removal of lockdown.

Application is, accordingly, disposed of.

EMG-WP(C) No. 29/2020 & EMG-CM No. 61/2020

The grievance of the petitioners is that being majors, they have solemnized their marriage on 14.05.2020. Learned counsel for the petitioners submits that the respondent Nos. 7 to 10 are continuously harassing and threatening

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the petitioners of dire consequences, despite knowing the fact that the petitioners have solemnized their marriage. The petitioners have raised an apprehension of a threat to their life at the hands of private respondents. The petitioners have also placed on record the copies of the certificates as Annexures to show their age proofs and also the copy of Nikahnama.

Without commenting upon the validity of the marriage, this writ petition is disposed of at this stage with a direction to the petitioners that in the event they apprehend any threat to their life and liberty at the hands of the respondent Nos. 7 to 10, they shall approach the respondent No. 5, the Station House Officer, Police Station, Trikuta Nagar, Jammu, who shall look into the grievance of the petitioners and if found genuine, he shall provide protection to the petitioners against the threats from respondent Nos. 7 to 10.

Disposed of accordingly along with connected application.

(RAJNESH OSWAL) JUDGE

Jammu 20.05.2020 Karam Chand/Secy.

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No

MM